(Runees in Lakhs)

(2) peed in 2000		
Amount n- curr d	Add'- tionel amount likely to be n- curred	Approxim te cost of annual maint nance etc.
2	3	4
1.90	0.49	0.10
0.52	0.03	1.35
19.88	$6 \cdot 25$	3.11
n 17·80		0.40
	Am punt n- curr d 2 1.90 0.52 19.88	Amount Add- n- tional curr d amount like ly to be n- curr d 2 3 1.90 0.49 0.52 0.03 19.88 6.25

Written Answe,

FWASHING AWAY OF CELLS IN

FARAKKA BARRAGE •158. SHRI CHITTA BASU: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether it is a fact that four cells installed just below the main barrage at Farrakka before the last rainy season have been washed away:
- (b) if so, whether any enquiry has been instituted into the matter to fix the responsibility; and
- (c) what are the details of the findings of the enquiry?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) to (c) Some trial cells were driven in the river bed as an experimental measure outside the barrage area to examine their behaviour in submerged condition during the floods of 1967. The experimental cells got dislodged during floods.

As the cells were not a part of the regular barrage and were only purely experimental, the question of holding any enquiry does not arise.

JNYLON YARN UNIT IN MYSORE STATE

*548. SHRI BABUBHAI M. CHI-NAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

Questions

- (a) whether there is a proposal to set up a Nylon yarn unit in Mysore State; and
- (6) if so, at what stage the proposal stands at present?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) No, Sir.

(6) Does not arise.

TAX HOLIDAY

920. SHRI B. C. PATTANAYAK: Will the Minister of FINANCE be pleased to state:

- (a) whether there is a proposal under the consideration of Government to declare a taxholiday for a period of two years; and
 - (b) if so, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) The Income-tax Act contains a provision under which profits to the extent of 6% per annum on the capital employed is exempted from tax for a period of 5 years jn the case of a new industrial undertaking, or a ship or a hotel, subject to the conditions mentioned hi the Act. This provision in the Income-tax Act is generally referred to as the "Tax Holiday" Provision.. There is i>.o proposal to provide any other 'Tax Holiday'.

(b) Does not arise.

fPostponed front the 20th February, l'.tiiS. ^Transferred from llth March. I'lfiS,